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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

.....
New Delhi, the 20th February, 1981.

NOTIFICATION
INCOME TAX

No.3876(F.No.398/10/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3458(F.No.398/17/80-ITCC) dated 30.5.80, the Central Government hereby authorises Sri G.S.SRIDHAR being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Sri G.S.SRIDHAR takes over charge as Tax Recovery Officer. Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

NO.CC/ITCC/3843/2066/RSP/81.

* SHARMA *